

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 103/TT/2018

- Subject** : Approval of transmission tariff for 2 x 240 MVA Switchable Line Reactor with 950 ohms NGR at Aurangabad Sub-station alongwith associated bays under “Inter-Regional System Strengthening Scheme for WR and NR (Part-A)” for tariff period 2014-19 in Western Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing** : 31.7.2018
- Coram** : Shri P.K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Management Company Ltd. & 12 others
- Parties present** : Shri Vivek Kumar Singh, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri A. Choudhary, PGCIL
Shri Rakesh Prasad, PGCIL
Ms. K. Kiran, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the information vide order dated 6.6.2018 was submitted vide affidavit dated 27.6.2018 and requested to grant final tariff as prayed for in the petition.

2. The Commission directed the petitioner to submit the Revised Form 7 and Form 4A by reconciling the liability amount and addition to gross block clearly mentioning the regulation under which it is claimed, on affidavit by 20.8.2018 with an advance copy to the respondents. The Commission further observed that if no information is received by



the date specified, the matter will be disposed on the basis of the information already on record.

3. Subject to above, the Commission reserved order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

